## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.238/AT/2025

Subject	:	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1500 MW Solar PV Power Projects connected to the interstate Transmission System and selected through competitive bidding process as per the Guidelines dated 28.7.2023 of the Ministry of Power, Government of India, as amended from time to time.
Petitioner	:	NTPC Limited (NTPC)
Respondents	:	Apraava Energy Private Limited and Ors.
Date of Hearing	:	8.5.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Shikha Ohri, Advocate, NTPC Shri Kartik Sharma, Advocate, NTPC

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 1500 MW Solar PV Power Projects connected with the Inter-State Transmission System and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects*" dated 28.7.2023 read with the subsequent amendments thereto issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner has filed its compliance affidavit dated 3.4.2025 as per the directions issued vide Record of Proceedings for the hearing dated 20.3.2025.

2. After hearing the learned counsel for the Petitioner, the Commission observed that the tariff discovered in the present case appears to be on the higher side, especially in light of prevailing market rates and other tenders including the tender covered in Petition No. 239/AT/2025 filed by the Petitioner. Considering the above, the Commission directed the Petitioner to file an affidavit indicating the justification of rates identified during the present bidding process as to how these rates align with the prevailing market tenders and other recent tenders conducted by the Petitioner, within a week.

3. The Petition will be listed for hearing on **27.5.2025.** 

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)